



## **The G.N.A. University Act, 2014**

Act 17 of 2014

### **Keyword(s):**

Trust, Campuses, Dean, Institution, Society, Visitor

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**PART I**

**GOVERNMENT OF PUNJAB**

**DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB  
NOTIFICATION**

The 21st August, 2014

**No. 18-Leg./2014.**-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 14th Day of August, 2014, is hereby published for general information:-

**THE G.N.A. UNIVERSITY ACT, 2014  
(Punjab Act No. 17 of 2014)**

AN

ACT

*to establish and incorporate a University in the State of Punjab to be known as the G.N.A. University for the purposes of making provisions for instruction, teaching, education, research, training and related activities at all levels in the disciplines of higher education including professional, medical, technical, general education, language and literature and to provide for the matters connected there with or incidental thereto;*

Whereas S. Amar Singh Educational Charitable Trust, registered under the Societies Registration Act, 1860 (21 of 1860), made a proposal to the State Government for setting up a self- financing University in the State of Punjab on the basis of the Punjab Private University Policy, 2010 to make provisions for all the streams of higher education at all levels;

Whereas the State Government after due consideration of the said proposal of the aforesaid Trust has come to the conclusion that the aforesaid Trust is capable of establishing and running the University and accordingly has accepted its proposal for the establishment of the said Private University;

And whereas in the circumstances referred above, it is deemed expedient to establish the G.N.A. University for the aforesaid purposes.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the G.N.A. University Act, 2014. Short title and commencement.
- (2) It shall come into force at once.

Definitions.

2. In this Act, unless the context otherwise requires,—
- (a) ‘Academic Council’ means the Academic Council of the University;
  - (b) ‘authorities’ means the authorities of the University;
  - (c) ‘Board of Management’ means the Board of Management of the University;
  - (d) ‘Board of studies’ means a body to be constituted by the Governing Body;
  - (e) ‘campuses’ means a contiguous area within which, the University is situated;
  - (f) ‘Chairman’ means the Chairman of the Trust;
  - (g) ‘Chancellor’ means the Chancellor of the University;
  - (h) ‘Chief Finance and Accounts Officer’ means the Chief Finance and Accounts Officer of the University;
  - (i) ‘Dean’ means the Dean of the University;
  - (j) ‘Governing Body’ means the Governing Body of the University;
  - (k) ‘Institution’ means any institution or college or academic centre (by whatever name it may be called) run or managed or affiliated to the University within the campus;
  - (l) ‘prescribed’ means prescribed by the statutes, ordinances and regulations;
  - (m) ‘Registrar’ means the Registrar of the University;
  - (n) ‘State Government’ means the Government of the State of Punjab;
  - (o) ‘statutes’, ‘ordinances’ and ‘regulations’ means the statutes, ordinances and regulations of the University, made by it under this Act;
  - (p) ‘teacher’ includes Professor, Reader, Associate Professor, Assistant Professor, Lecturer and any such other person, who imparts instruction in the University or in any of its institutions and centres;
  - (q) ‘Trust’ means the G.N.A. Educational Charitable Trust registered under the Societies Registration Act, 1860 (21 of 1860);

- (r) 'University' means the G.N.A. University, established under section 3 of this Act;
- (s) 'Vice-Chancellor' means the Vice-Chancellor of the University; and
- (t) 'Visitor' means the Visitor of the University.

3. (1) There shall be established a Private University by the name of the G.N.A. University in the State of Punjab. Establishment of the University.

(2) The University shall be run and managed by the Trust in accordance with the provisions of this Act.

(3) The University shall be a body corporate by the name, mentioned in sub-section (1), and shall have perpetual succession and a common seal. It shall have the power to acquire, lease, hold, mortgage and dispose of property, both moveable and immovable and to make contracts, and shall sue and be sued by its name.

(4) The headquarter of the University shall be located at Village Sri Hargobindgarh, Tehsil Phagwara, District Kapurthala, Punjab.

(5) The University shall be self-financed and it shall not be entitled to receive any grant or other financial assistance from the State Government.

4. The objects of the University shall be,—

Objects of the University.

- (i) to provide for instruction, teaching, education, research and training at all levels in all disciplines of higher education including professional, medical, technical, general education and in any other stream and subject, as per the needs of the industry and the Trust in general, as may be deemed necessary by the University through all the modes of education as may emerge or become relevant in future;
- (ii) to promote the academic aspirants of the rural students;
- (iii) to undertake industry oriented teaching, training and research extension programmes and to provide employable skills with a view to contribute to the development of the Trust ;
- (iv) to provide for research, creation, advancement and dissemination of knowledge, wisdom and understanding;

- (v) to encourage and motivate leading industrial houses for setting up at the campus their respective corporate institutes for academia industry nexus;
- (vi) to disseminate knowledge so as to make it accessible to all strata of the Trust;
- (vii) to promote the Punjabi studies, to provide for research in Punjabi Language and Literature and to undertake measures for the development of Punjabi Language, Literature and Culture and;
- (viii) to do all such things, as may be necessary or desirable furtherance to the objects of the University.

Powers and functions of the University.

5. The University shall have the following powers and functions to be exercised and performed by it or through its officers and authorities, namely:—

- (i) to make provisions and adopt all measures (including adoption and updating of the curricula) in respect of starting courses of study, teaching, training, research, consultancy and granting affiliation relating to the courses through traditional as well as new innovative modes including online education modes;
- (ii) to conduct and hold examinations for granting or conferring doctorate, masters, degrees, diplomas and certificates;
- (iii) to institute and confer the designation of Professor, Associate Professor, Assistant Professor, Reader, Lecturer or any other equivalent designation, as may be required by the University in its campuses or its institutions and to appoint persons as such;
- (iv) to institute and award fellowships, scholarships, studentships, exhibitions, as may be prescribed;
- (v) to provide for equivalence of the degrees, diplomas and certificates of the students completing their courses from any other recognized University, Board or Council or any other competent authority;
- (vi) to provide for dual degree, diploma or certificate *vis-a-vis* other universities on reciprocal basis;

- (vii) to set-up central library, departmental libraries, museums and allied matters;
- (viii) to demand and collect fees and other charges, as may be prescribed;
- (ix) to hold, manage and run the funds of the trust and endowments created in favour of the University;
- (x) to institute and confer honorary degrees, as may be prescribed;
- (xi) to print and publish works of the academic excellence and to establish chairs of excellence;
- (xii) to take special measures for the spread of educational facilities amongst the educationally backward strata of Trust;
- (xiii) to encourage and promote sports;
- (xiv) to create technical, administrative, ministerial and other necessary posts and to make appointments thereto;
- (xv) to receive grants from the University Grants Commission and other Central or State Agencies;
- (xvi) to receive and to raise loans and advances for the University;
- (xvii) to undertake research projects on mutually acceptable terms and conditions in respect of agriculture industry and business ;
- (xviii) to provide consultancy services;
- (xix) to encourage and promote extra-curricular activities for personality development of the teachers, students and employees of the University;
- (xx) to purchase, acquire and take on lease or mortgage any immovable or movable property and to sell, lease, mortgage, alienate and transfer any immovable or movable property belonging to or vested in the University;
- (xxi) to prescribe the fee structure for various categories of students;
- (xxii) to seek collaboration with other institutions on mutually acceptable terms and conditions;
- (xxiii) to fix, determine and provide salaries, remunerations and honoraria to the teachers and employees of the University in accordance with the norms specified by the University Grants Commission;

(xxiv) to do self-certification, which shall be exempted from obtaining any permission, approval, license, certificate, no objection certificate or authorization from the State Government or any other body, set up by the State Government;

(xxv) to frame statutes, ordnances and regulations for carrying out the objects of the university; and

(xxvi) to perform all such other functions, which may be necessary or desirable in furtherance of the objects of the University.

Jurisdiction of the University.

**6.** (1) The University shall exercise its jurisdiction within its campus.

(2) The University shall affiliate to it those educational or professional institutions, established, run or managed by the Trust within the campus with regard to which a specific decision is taken by the Trust.

Officers of the University.

**7.** The following shall be the officers of the University, namely:—

(i) the Visitor;

(ii) the Chancellor;

(iii) the Vice-Chancellor;

(iv) the Deans of the Faculties;

(v) the Registrar;

(vi) the Chief Finance and Accounts Officer; and

(vii) such other officers of the University, as may be declared by the Statutes, to be the officers of the University.

The Visitor.

**8.** (1) The Governor of Punjab shall be the Visitor of the University.

(2) The Visitor shall preside over the convocation of the University for conferring degrees and diplomas.

(3) The Visitor shall have the right to call for any information relating to the affairs of the University.

(4) The Visitor, in consultation with the Chancellor, may cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing to be made by such person, as he may direct in respect of administrative, academic or executive matters of the University.

(5) The Visitor shall, in every case, give notice to the University

of his intention to cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing, to be made and the University shall appoint a representative, who shall be present at such inspection, scrutiny, investigation, survey or inquiry or any other such like thing, as the case may be.

(6) The Visitor may inform the Vice-Chancellor about the results of such inspection, scrutiny, investigation, survey or inquiry and the Vice-Chancellor shall communicate to the Governing Body, the views of the Visitor along-with such advice, as the Visitor may have tendered and the action to be taken on such advice.

(7) The Vice-Chancellor shall inform the Visitor about the action taken or proposed to be taken by the University with respect to the inspection, scrutiny, investigation, survey, inquiry, or any other such like thing, as the case may be.

(8) If the State Government considers it appropriate, in public interest, to make inspection, scrutiny, investigation, survey or inquiry, as the case may be, in respect of any matter relating to the University or its institutions, a reference shall be made by the State Government to the Visitor, who shall, in consultation with the Chancellor, cause such inspection, scrutiny, investigation, survey or inquiry, to be made.

9. (1) The Chairman shall be the Chancellor of the University and in the absence of the Visitor, the Chancellor shall preside over the convocation of the University. The Chancellor.

(2) The Chancellor shall be the Chairman of the Governing Body and he shall approve all appointments, nominations, removals, suspensions and reinstatements of the employees and officers of the University either *suo-moto* or on the recommendation of the authority concerned of the University.

(3) The Chancellor may amend or revoke any decision taken by any authority or officer of the University and may exercise his powers, either *suo-moto* or otherwise, to do all necessary things to facilitate the smooth functioning of the University.

(4) The Chancellor shall have the power to do all such other functions, as may be required to do in furtherance to the objects of the University and any matter incidental thereto and the decisions taken by the Chancellor shall be final and binding on all concerned of the University.



(5) If, in the opinion of the Chancellor, any decision of any officer or authority of the University is beyond the powers conferred under this Act or the statutes or ordinances or regulations or is likely to be prejudicial to the interests of the University, he shall ask such officer or authority to revise its decision within a period of fifteen days and in case the officer or authority refuses to revise such decision, wholly or partly or fails to take any decision within a period of fifteen days, the decision of the Chancellor thereon shall be final.

(6) If, at any time, upon the representation made or otherwise, it appears to the Chancellor that the Vice Chancellor or any other officer of the University,—

(a) has made default in performing any duty imposed upon him under this Act or otherwise; or

(b) has acted in a manner prejudicial to the interests of the University; or

(c) is incapable of managing the affairs of the University,

the Chancellor may, notwithstanding the fact that term of that officer has not expired, by an order in writing and stating the reasons therein, require the Vice-Chancellor or the officer to relinquish his office from such date, as may be specified in the order. The Vice-Chancellor or the officer concerned shall be deemed to have relinquished his office from the date so specified :

Provided that no such order shall be passed, unless the grounds on which such action is proposed to be taken are communicated to the Vice-Chancellor or to that officer and he is given reasonable opportunity of being heard.

The Vice-  
Chancellor.

**10.** (1) The Vice-Chancellor shall be appointed by the Chancellor from amongst the panel of three persons recommended by the Governing Body.

(2) No person shall be appointed as Vice Chancellor, unless he possesses such qualifications, as are specified by the University Grants Commission.

(3) The Vice-Chancellor shall be the overall in-charge of the University, who shall exercise general superintendence and control in the affairs of the University and shall execute the decisions of various authorities of the University.

(4) In case of the absence of the Visitor and the Chancellor, the Vice-Chancellor shall preside over the convocation of the University.

(5) The Vice-Chancellor shall exercise such powers and perform such functions, as may be prescribed.

**11.** (1) The Registrar shall be appointed by the Chancellor from amongst the panel of three persons recommended by the Governing Body. The Registrar.

(2) No person shall be appointed as Registrar, unless he possesses such qualifications as are specified by the University Grants Commission.

(3) The Registrar shall sign all contracts and authenticate all documents or records for and on behalf of the University.

(4) The Registrar shall be the Member-Secretary of the Governing Body, the Board of Management and the Academic Council but he shall not have the right to vote.

(5) The Registrar shall exercise such other powers and perform such other functions, as may be prescribed.

**12.** (1) The Chief Finance and Accounts Officer shall be appointed by the Chancellor in such manner, as may be prescribed. The Chief Finance and Accounts Officer.

(2) No person shall be qualified to be appointed as Chief Finance and Accounts Officer, unless he has passed the Chartered Accountancy Test conducted by the Institute of Chartered Accountants of India.

(3) The Chief Finance and Accounts Officer shall exercise such powers and perform such functions, as may be prescribed.

**13.** (1) The University may appoint such other officers, as it may deem necessary for its smooth functioning. Other officers.

(2) The manner of appointment of such other officers of the University and their powers and functions shall be such, as may be prescribed.

**14.** The following shall be the authorities of the University, namely:— Authorities of the University.

- (i) the Governing Body;
- (ii) the Board of Management;
- (iii) the Academic Council; and

(iv) such other authorities, as may be declared by the statutes to be the authorities of the University.

The Governing  
Body.

**15.** (1) The Governing Body of the University shall consist of the following persons, namely:—

- (a) the Chancellor; .. Chairman
- (b) the Vice- Chancellor; .. Member
- (c) three persons nominated by the Trust out .. Members  
of whom two shall be eminent educationist;
- (d) one expert of management or information .. Member  
technology;
- (e) one expert of finance nominated by the .. Member  
Chancellor;
- (f) the Secretary to Government of Punjab, .. Member  
Department of Higher Education or his  
representative not below the rank of  
Joint Secretary; and
- (g) one eminent educationist nominated by .. Member  
the Secretary to Government of Punjab,  
Department of Higher Education in  
consultation with the Chancellor.

(2) The Governing Body shall be the supreme body of the University. It shall perform the following functions, namely:—

- (a) to provide general superintendence and to give directions for controlling the functioning of the University in accordance with the statutes, the ordinances and the regulations;
- (b) to review the decision of other authorities of the University in case these are not in conformity with the provisions of the statutes, ordinances and the regulations;
- (c) to approve the budget and annual report of the University;
- (d) to lay down the extensive policies to be followed by the University; and
- (e) to exercise such other powers, as may be prescribed by the statutes.

(3) The Governing Body shall meet at least twice in a calendar Year.

(4) The quorum for meeting of the Governing Body shall be five.

**16.** (1) The Board of Management shall consist of the following members, namely:— The Board of Management.

(a) the Chancellor or his nominee; .. Chairperson

(b) the Vice-Chancellor; .. Member

(c) two members of the Trust nominated by the Trust; .. Members

(d) the Director of the concerned Directorate relating to education as representative of the State Government; .. Member

(e) three persons, who are not the members of the Trust, nominated by the Trust; .. Members

(f) two persons form amongst the teachers nominated by the Trust; and .. Members

(g) two teachers nominated by the Chancellor .. Members

(2) The Board of Management shall exercise such powers and perform such functions, as may be prescribed.

(3) The Board of Management shall meet at least twice in a calendar year.

(4) The quorum for meeting of the Board of Management shall be five.

**17.** (1) The Academic Council shall consist of the following members namely:— The Academic Council.

(a) the Vice- Chancellor; .. Chairperson

(b) one eminent academician nominated by the State Government as its representative; and .. Member

(c) such other members as may be prescribed. .. Members

(2) The Academic Council shall be the principal academic body

of the University and it shall, subject to the provisions of this Act, the statutes, the ordinances and the regulations, coordinate and exercise general supervision over the academic policies of the University.

(3) The quorum for meeting of the Academic Council shall be such, as may be prescribed.

The Finance  
Committee.

**18.** (1) The Finance Committee shall consist of the following members, namely:—

- (a) the Vice-Chancellor; .. Chairperson
- (b) the Dean Academic Affairs; .. Member
- (c) the Registrar of the University; .. Member
- (d) two persons nominated by the Trust out of whom one shall be a Financial expert; and .. Members
- (e) the Chief Finance and Accounts Officer .. Member-Secretary

(2) The members nominated by the Trust shall hold office for a period of two years.

Functions of the  
Finance  
Committee.

**19.** (1) The Chief Accounts and Finance Officer shall get the annual budget of the University prepared alongwith the requisite documents and submit the same to the Finance Committee for its approval. The Chief Accounts and Finance Officer shall also get the accounts of the annual income and expenditure of the University prepared and shall get the same audited from the Chartered Accountant so appointed by the Finance Committee in this regard.

(2) The budget approved by the Finance Committee alongwith the note with regard to the audit of income and expenditure of the University, referred to in sub-section (1), shall be placed before the Chancellor for its approval.

(3) The Finance Committee shall tender advice to the Chancellor on financial matters of the University.

**20.** The constitution, powers and functions of authorities under clause (iv) of section 14, shall be such, as may be prescribed. Other authorities.

**21.** A person shall be disqualified for being a member of any of the authorities or body of the University, if he,— Disqualifications for membership of an authority or body.

(i) is of unsound mind and stands so declared by a competent court; or

(ii) is an un-discharged insolvent; or

(iii) has been convicted of any offence involving moral turpitude; or

(iv) has been punished for indulging in or promoting unfair practice in the conduct of any examination in any form.

**22.** No act done, or proceedings taken, under this Act by any authority or other body of the University shall be invalid merely on the ground of:— Acts or proceedings not to be in validated due to vacancies.

(a) any vacancy or defect in the constitution of the authority or body; or

(b) any defect or irregularity in nomination or appointment of a person acting as member thereof; or

(c) any defect or irregularity in such act or proceeding not affecting the merits of the case.

**23.** If any vacancy occurs in any authority or body of the University due to death, resignation or removal of a member or due to change of capacity in which he was appointed or nominated, shall be filled in as early as possible by the authority or body, which had appointed or nominated such a member : Filling up of emergent vacancies.

Provided that the person so appointed or nominated as a member of any authority or body of the University in an emergent vacancy, shall remain member of such authority or body only for the remaining tenure of the member, in whose place he is appointed or nominated, as the case may be.

**24.** The authorities or officers of the University may constitute such committees as may be necessary for performing specific tasks by such committees. The constitution of such Committees and their duties shall be such, as may be prescribed. Committees.

Power to make  
statutes.

**25.** (1) The Governing Body may, from time to time, make statutes or may amend or repeal the same.

(2) The statute or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act, the statutes may provide for the following matters, namely:—

- (i) the constitution, powers and functions of the authorities and other bodies of the University, as may be constituted from time to time;
- (ii) the terms and conditions of appointment of the Vice Chancellor and his powers and functions;
- (iii) the manner, terms and conditions of appointment of the Registrar, and the Chief Finance and Accounts Officer and their powers and functions;
- (iv) the manner, terms and conditions of appointment of other officers and teachers and their powers and functions;
- (v) the terms and conditions of service of the employees of the University;
- (vi) the procedure for arbitration in case of dispute between University, officers, teachers, employees and students;
- (vii) the conferment of honorary degrees;
- (viii) the exemption of students from payment of tuition fee and for awarding them scholarships and fellowships;
- (ix) the policy of admissions, including regulation of reservation of seats;
- (x) the number of seats in different courses; and
- (xi) all other matters for which statutes are required to be made under this Act.

(4) After the approval of the Chancellor, the statutes of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the statutes submitted by the University and shall give its approval without or with such

modifications, if any, as it may deem necessary and return the statutes to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the statutes as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons therefor.

(7) After the statutes are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The statutes so made, shall not be amended without the approval of the State Government.

**26.** (1) The Governing Body may, from time to time, make ordinances or may amend, or repeal the same. Power to make ordinances.

(2) Every ordinance or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act, the ordinances may provide for the following matters, namely:—

- (i) the admission of students to the University and their enrolment as such;
- (ii) the courses of study to be laid down for the degrees, diplomas and certificates of the University;
- (iii) the degrees, diplomas, certificates, and other academic distinctions;
- (iv) the fees to be charged for the various courses examinations, degrees, diplomas of the University;
- (v) the conditions for the award of fellowships, scholarships, studentships, medals and prizes;
- (vi) the conduct of examinations, including the terms of office, the manner of appointment and the duties of the examining bodies, examiners and moderators;
- (vii) the conditions of hostel facilities for students at the University;



- (viii) taking disciplinary action against the students of the University;
- (ix) the creation, composition and function of any other body, which is considered necessary for improving the academic standard of the University;
- (x) the manner of co-operation and collaboration with other universities and institutions; and
- (xi) all other matters which by this Act or the statutes made their under are required to be provided by the ordinances.

(4) After the approval of the Chancellor, the ordinances of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the ordinances submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the same to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the ordinances as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons therefor.

(7) After the ordinances are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The ordinances so made, shall not be amended without the approval of the State Government.

Power to make regulations.

**27.** (1) The Governing Body may, from time to time, make regulations or may amend, or repeal the same;

(2) Every regulations or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) After the approval of the Chancellor, the regulations of the University shall be submitted to the State Government for its approval.

(4) The State Government shall consider the regulations

submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the same to the University.

(5) The University shall, with the approval of the Governing Body, communicate its concurrence to the regulations as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons therefor.

(6) After the regulations are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(7) The regulations so made, shall not be amended without the approval of the State Government.

**28.** (1) The University shall be prohibited from conferring any degrees, not recognized by the University Grants Commission or its equivalent body constituted by the Central Government.

University to follow rules, regulations etc. of the Regulating Bodies.

(2) It shall be mandatory for the University to follow the University Grants Commission (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003, or any other regulations made for Private Universities by the University Grants Commission or other Regulatory Bodies.

**29.** (1) The University shall have General Fund to which shall be credited:—

General Fund.

- (a) fees and other charges received by the University;
- (b) any income received from consultancy and other work undertaken by the University; and
- (c) funds and grants received from any source by the University for research projects from any Government and non-Government funding agencies.

(2) The General Fund shall be utilized for the following purposes, namely:—

- (a) for the repayment of the debts including interest charges thereto incurred by the University;

- (b) for the upkeep of the assets of the University;
- (c) for the payment of the cost of audit of the fund;
- (d) for meeting the expenses of any suit or proceedings;
- (e) for the payment of salaries and allowances of the officers and employees of the University and for the payment of any benefit to any such officer and employee;
- (f) for the payment of travelling and other allowances of the members of the authorities, committee or Board of the University;
- (g) for the payment of fellowships, scholarships, assistanceships and other awards to students belonging to economically weaker sections of the Trust or research associates or trainees, as the case may be, or to any student eligible for such awards;
- (h) for the payment of any expenses incurred by the University;
- (i) for acquisition of land or any kind of development work or likewise activities for the purpose of the University;
- (j) for the payment of cost of capital and repayment of loans incurred by the Trust for setting up and running the University and the investments made therefor;
- (k) for the payment of charges and expenditure relating to the consultancy work undertaken by the University; and
- (l) For the payment of any expenditure, salaries, taxes, liabilities by the Trust for or on behalf of the University;

Annual Report. **30.** The accounts of the income and expenditure of the University shall be credited by the Chartered Accountant of the University, and the same shall be submitted once in a year by the Chief Finance and Accounts Officer to the Governing Body and for its approval.

Examinations. **31.** The University shall prepare and publish a semester-wise or annual, as the case may be, a tentative Schedule of Examinations including various academic activities to be conducted by the University in the beginning

of each Academic Session, but not later than the 30<sup>th</sup> day of August in a Calendar Year.

**Explanation.**— ‘Schedule of Examinations’ means the time table giving details about the time, day and date of the commencement of each paper which is part of the scheme of examinations including the details of practical examinations and *viva-voce*, if any.

**32.** (1) The University shall strive to declare the results of examinations conducted by it within a period of forty-five days from the last date of the examination of particular course and shall, in any case, not later than sixty days from the said date. Declaration of results.

(2) No examination or the result of an examination shall be held invalid only for the reason that the University has not followed the Schedule of Examinations.

**33.** The convocation of the University shall be held in every Academic year for conferring degrees, diplomas, certificates or any other academic distinction or for any other purpose, in the manner, as may be prescribed. Convocation.

**34.** If any question arises with respect to the appointment or entitlement of any person, to be a member of any authority or other body of the University, the same shall be referred to the Chancellor, whose decision thereon shall be final and binding. Disputes concerning authorities and bodies.

**35.** If any difficulty arises in giving effect to any of the provisions of this Act, the State Government may, in consultation with the Chancellor, by an order published in the Official Gazette, make such provision, no inconsistent with the provisions of this Act, as it may deem necessary for removing such difficulty: Power to remove difficulties.

Provided that no such order shall be made under this section after the expiry of a period of two years from the date of commencement of this Act.

**36.** No suit or other legal proceedings shall lie against any officer or employee of the University for anything which is done in good faith or intended to be done in pursuance of the provisions of this Act, the statutes, ordinances or the regulations. Protection of action taken in good faith.

Transitory  
Provisions.

**37.** Notwithstanding anything contained in this Act, or the statutes, ordinances or the regulations made thereunder, the Trust may, subject to the availability of the funds, discharge all or any of the functions of the University for the purposes of carrying out the provisions of this Act or the statutes, ordinances and the regulations and for that purpose, may exercise such powers and perform such duties, which by this Act or by such statutes, ordinances and the regulations are to be exercised or performed by any authority or officer of the University, until such authority comes into existence or officer is appointed.

**H.P.S. MAHAL,**  
Secretary to Government of Punjab,  
Department of Legal and Legislative Affairs.

**PART I**

**GOVERNMENT OF PUNJAB**

**DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB  
NOTIFICATION**

The 21st August, 2014

**No. 19-Leg./2014.**-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 13th Day of August, 2014, is hereby published for general information:-

**THE PUNJAB MUNICIPAL (AMENDMENT) ACT, 2014  
(Punjab Act No. 18 of 2014)**

AN  
ACT

*further to amend the Punjab Municipal Act, 1911.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India as follows:-

**1. (1)** This Act may be called the Punjab Municipal (Amendment) Act, 2014. Short title and commencement.

**(2)** It shall be deemed to have come into force on and with effect from the first day of April, 2013.

**2.** In the Punjab Municipal Act, 1911 (hereinafter referred to as the principal Act), in section 3, in clause (8aa), for the sign "." appearing at the end, the sign ":" shall be substituted and thereafter the following provisos shall be inserted, namely:- Amendment in section 3 of Punjab Act 3 of 1911.

"Provided that if the minimum value of the land upon which an industrial building is constructed or is likely to be constructed is not declared as industrial land by the Collector, in such a case the market value of the land shall be seventy five per cent of the minimum value of the land fixed by the Collector for non-residential building:

Provided further that if the market value of the land upon which an industrial building is constructed or is likely to be constructed is declared as industrial land by the Collector during the year 2014 on or after the first day of January of the said year, in such a case the minimum value of the land so fixed shall be taken into consideration for calculation of tax for the financial year 2014-15."

Amendment in section 61 of Punjab Act 3 of 1911.

**3.** In the principal Act, in section 61, in sub-section (1), -

(A) in clause (a),-

(i) in the third proviso, in the Table, after Serial No. 4, the following Serial No. and the entries relating thereto shall be added, namely:-

"5	Persons, who had served, or are serving, in any rank, whether as a combatant or a non-combatant, in the Naval, Military or Air Forces of the Union of India.	Full.";
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(ii) in the fourth proviso, for the sign "." appearing at the end, the sign ":" shall be substituted and thereafter, the following proviso shall be inserted, namely:-

"Provided further that in case of buildings and lands of Units or Projects covered under the Notification, the 'Fiscal Incentives for Industrial Promotion-2013' as notified by the Government of Punjab, Department of Industries and Commerce,- vide No. CC/FIIP/2013/5343 dated 5th December, 2013, the exemption shall be available to such Units or Projects subject to the terms and conditions set and to the extent indicated therein, on production of a certificate from the nodal agency specified in the said Notification."; and

(B) In clause (aa), for the Table, excepting the provisos thereto, the following Table and Explanation shall be substituted, namely:-

	Category of building	Rate of tax
"1	Self occupied residential building	<p>(i) Fifty rupees in case land area is fifty square yards or below, having covered area not more than 450 square feet;</p> <p>(ii) One hundred and fifty rupees in case land area is one hundred square yards or below, having covered area not more than 900 square feet;</p> <p>(iii) Half per cent of the annual value in case the land area is fifty square</p>

PUNJAB GOVT. GAZ. (EXTRA), AUGUST 21, 2014 105  
(SRVN 30, 1936 SAKA)

		yards or below OR one hundred square yards or below, but the covered area exceeds the stipulation indicated in (i) and (ii) above;  (iv) Half per cent of the annual value, in case the land area is five hundred square yards or below; and  (v) One per cent of the annual value, in case the land area is more than five hundred square yards.
2	Residential building under the occupation of tenant (s)	Three per cent of the annual value.
3	Self occupied non-residential building	Three per cent of the annual value.
4	Self occupied industrial building	One and half per cent of the annual value.
5	Non-residential building under the occupation of tenant(s)	Ten per cent of the annual value."

*Explanation.*— It is hereby clarified that if a portion of a building and/or land is used for more purposes i.e.—

- (i) the self occupied residential building for non-residential purpose or on rent for residential purpose or on rent for non-residential purpose; or
- (ii) the self occupied non-residential building for residential purpose or on rent for residential purpose or on rent for non-residential purpose; or
- (iii) the self occupied industrial building on rent, or used for residential purpose, or used for non-residential purpose;

the rate of tax for that portion of the building and/or land shall be the rate specified in the table above according to its use."

4. In the principal Act, in section 68,— in sub-section (3), for the words "twenty five per cent", the words "ten per cent" shall be substituted; and

Amendment in section 68 of Punjab Act 3 of 1911.



(B) for sub-section (5), the following sub-section shall be substituted, namely:—

"(5) If no return is filed for a financial year by the 31st March of that financial year, under sub-section (1), the owner or the occupier, as the case may be, shall, in addition to the payment of the tax, be liable to pay twenty per cent of the tax for that financial year as penalty, alongwith interest at the rate of eighteen per cent per annum of the tax calculated from the first day of April upto the date of payment, and the whole of the amount shall become recoverable under the provisions of section 81 immediately after the expiry of the financial year for which no return has been filed."

Amendment in  
section 81 of  
Punjab Act 3 of  
1911.

5. In the principal Act, in section 81, for clause (c), the following clause shall be substituted, namely:—

"(c) by the sealing or/and attachment and sale of defaulter's immovable property;"

**H.P.S. MAHAL,**  
Secretary to Government of Punjab,  
Department of Legal and Legislative Affairs.

**PART I**

**GOVERNMENT OF PUNJAB**

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

**NOTIFICATION**

The 21st August, 2014

**No. 20-Leg./2014.**-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 13th Day of August, 2014, is hereby published for general information:-

**THE PUNJAB MUNICIPAL CORPORATION (AMENDMENT)**

**ACT, 2014**

**(Punjab Act No. 19 of 2014)**

AN

ACT

*further to amend the Punjab Municipal Corporation Act, 1976.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India as follows:-

**1. (1)** This Act may be called the Punjab Municipal Corporation (Amendment) Act, 2014. Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the first day of April, 2013.

**2.** In the Punjab Municipal Corporation Act, 1976 (hereinafter referred to as the principal Act), in section 2, in clause (24-A), for the sign "." appearing at the end, the sign ":" shall be substituted and thereafter the following provisos shall be inserted, namely :- Amendment in section 2 of Punjab Act 42 of 1976.

"Provided that if the minimum value of the land upon which an industrial building is constructed or is likely to be constructed is not declared as industrial land by the Collector, in such a case, the market value of the land shall be seventy five per cent of the minimum value of the land fixed by the Collector for non-residential building:

Provided further that if the market value of the land upon which an industrial building is constructed or is likely to be constructed is declared as industrial land by the Collector during the year 2014 on or after the first day of January of the said

year, in such a case the minimum value of the land so fixed shall be taken into consideration for calculation of tax for the financial year 2014-15."

3. In the principal Act, in section 90, in sub-section (3-A), in the third proviso, in the Table, after serial No. 4, the following serial No. and entries and proviso shall be inserted, namely:-

"5	Persons, who had served, or are serving, in any rank, whether as a combatant or a non-combatant, in the Naval, Military or Air Forces of the Union of India.	Full:"
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Provided further that in case of buildings and lands of Units or Projects covered under the Notification, the 'Fiscal Incentives for Industrial Promotion-2013' as notified by the Government of Punjab, Department of Industries and Commerce, *vide* No. CC/FIIP/2013/5343 dated 5th December, 2013, the exemption shall be available to such Units or Projects subject to the terms and conditions set and to the extent indicated therein, on production of a certificate from the nodal agency specified in the said Notification."

Amendment in section 97 of Punjab Act 42 of 1976.

4. In the principal Act, in section 97, for the Table excepting the provisos thereto, the following Table and Explanation shall be substituted, namely:-

Serial No.	Category of building	Rate of tax
"1	Self occupied residential building	<p>(i) Fifty rupees in case land area is fifty square yards or below, having covered area not more than 450 square feet;</p> <p>(ii) One hundred and fifty rupees in case land area is one hundred square yards or below, having covered area not more than 900 square feet;</p> <p>(iii) Half per cent of the rateable value in case the land area is fifty square yards or below OR one hundred square yards or below, but the</p>

		covered area exceeds the stipulation indicated in (i) and (ii) above;
	(iv)	Half per cent of the rateable value, in case the land area is five hundred square yards or below; and
	(v)	One per cent of the rateable value, in case the land area is more than five hundred square yards.
2	Residential building under the occupation of tenant (s)	Three per cent of the rateable value.
3	Self occupied non-residential building	Three per cent of the rateable value.
4	Self occupied industrial building	One and half per cent of the rateable value.
5	Non-residential building under the occupation of tenant(s)	Ten per cent of the rateable value."

*Explanation.*—It is hereby clarified that if a portion of a building and/or land is used for more purposes i.e.,—

- (i) the self occupied residential building for non-residential purpose or on rent for residential purpose or on rent for non-residential purpose; or
- (ii) the self occupied non-residential building for residential purpose or on rent for residential purpose or on rent for non-residential purpose; or
- (iii) the self occupied industrial building on rent, or used for residential purpose, or used for non-residential purpose;

the rate of tax for that portion of the building and/or land shall be the rate specified in the Table above according to its use:".

5. In the principal Act, in section 112-A,—

- (A) in sub-section (3), for the words "twenty five per cent", the words "ten per cent" shall be substituted; and
- (B) for sub-section (5), the following sub-section shall be substituted, namely:—

"(5) If no return is filed for a financial year by the 31st March of that financial year, under sub-section (1), the owner or

Amendment in section 112-A of Punjab Act 42 of 1976.

the occupier, as the case may be, shall, in addition to the payment of the tax, be liable to pay twenty per cent of the tax for that financial year as penalty, alongwith interest at the rate of eighteen per cent per annum of the tax calculated from the first day of April upto the date of payment, and the whole of the amount shall become recoverable under the provisions of section 138 immediately after the expiry of the financial year for which no return has been filed."

Amendment in  
section 138 of  
Punjab Act 42 of  
1976.

**6.** In the principal Act, in section 138, for clause (c), the following clause shall be substituted, namely:-

"(c) by the sealing or/and attachment and sale of defaulter's immovable property;"

**H.P.S. MAHAL,**  
Secretary to Government of Punjab,  
Department of Legal and Legislative Affairs.

**PART III**

**GOVERNMENT OF PUNJAB**

DEPARTMENT OF AGRICULTURE  
(AGRICULTURE II BRANCH)

**NOTIFICATION**

The 13th August, 2014

**No. S.O. 157/P.A.6/2009/S.3/2014.**-In exercise of the powers conferred by sub sections (1) and (2) of section 3 of the Punjab Preservation of Sub Soil Water Act, 2009, (Punjab Act No.6 of 2009), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to exempt the following villages (between Dhusi Bun and River) of Tarn Taran District having depth of water logging area, namely:-

Serial Number	Name of Block	Name of Village
1.	Tarn Taran	Sabran
2.	Tarn Taran	Kutiwala
3.	Tarn Taran	Gharutam
4.	Tarn Taran	Jaloke
5.	Tarn Taran	Muthianwala
6.	Tarn Taran	Kot Budha
7.	Tarn Taran	Jhagian Peer Bhaksh
8.	Tarn Taran	Radhalke
9.	Tarn Taran	Toot
10.	Tarn Taran	Bhojake
11.	Tarn Taran	Balarke
12.	Tarn Taran	Ram Singh Wala
13.	Tarn Taran	Gadaike
14.	Tarn Taran	Bhanoke
15.	Tarn Taran	Gagarke
16.	Tarn Taran	Baglarai
17.	Tarn Taran	Bhauwal

866 PUNJAB GOVT. GAZ. (EXTRA), AUGUST 21, 2014  
(SRVN 30, 1936 SAKA)

18.	Tarn Taran	Rasulpur
19.	Tarn Taran	Jhagian Noor Mohammad
20.	Tarn Taran	Jhagian Natha Singh
21.	Tarn Taran	Seeto Mahin Jhagian

**SURESH KUMAR,**  
Financial Commissioner Development and  
Principal Secretary to Government of Punjab,  
Department of Agriculture.

*570/08-2014/Pb. Govt. Press, S.A.S. Nagar*



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CHANDIGARH, THURSDAY, AUGUST 21, 2014  
(SRAVANA 30, 1936 SAKA)

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LEGISLATIVE SUPPLEMENT

	<b>Contents</b>	<i>Pages</i>
<b>Part - I</b>	<b>Acts</b>	
	1. The G.N.A. University Act, 2014 (Punjab Act No. 17 of 2014)	.. 83-102
	2. The Punjab Municipal (Amendment) Act, 2014 (Punjab Act No. 18 of 2014)	.. 103-106
	3. The Punjab Municipal Corporation (Amendment) Act, 2014 (Punjab Act No. 19 of 2014)	.. 107-110
<b>Part - II</b>	<b>Ordinances</b>	
	<i>Nil</i>	
<b>Part - III</b>	<b>Delegated Legislation</b>	
	Notification No. S.O. 157/P.A.6/2009/ S.3/2014, dated the 13th August, 2014, exempting certain villages (between Dhusi Bun and River) of Tarn Taran District	



cii PUNJAB GOVT. GAZ. (EXTRA), AUGUST 21, 2014  
(SRVN 30, 1936 SAKA)

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under the Punjab preservation of Sub Soil  
Water Act, 2009. .. 865-866

**Part - IV Correction Slips, Republications and  
Replacements**

*Nil*